

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, द्वितीय तल
Court No. 05, 2nd Floor
कडपडरुना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:000544/20
U/s: 379 IPC
P.S.: PIA
State Vs. Unknown

01.09.2020

Fresh application for release of mobile phone VIVO Y91, on superdari, on behalf of applicant received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 02.09.2020.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate Court
कोर्ट नं. 05, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-22
Karkardooma Courts, Delhi-22

eFIR No.:008450/2020
P.S.: Shakarpur
U/S: 379/411 IPC
State Vs. Tushar

01.09.2020

Fresh application U/s 437 Cr.P.C for bail, on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 02.09.2020.



Sd -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

आदेश
01.09.2020
Memorandum of Understanding
दिल्ली के न्यायाधीश
कोर्ट नं. 05 (पूर्व) दिल्ली
कठकठक न्यायाधीश, दिल्ली
Karkardoma Courts, Delhi-110002

FIR No.: 181/2013
U/s: 420 IPC
P.S.: Shakarpur
State Vs. Rajeev Kapoor

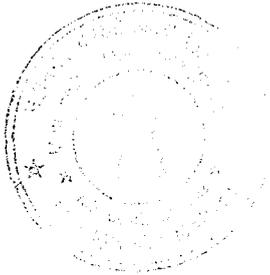
01.09.2020

Fresh application U/S 167 (2) Cr.P.C seeking bail on behalf of accused, received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 02.09.2020.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

जतिशुतल डलल
AAKANKSHA VYAS
डहलनर डललडललल (डडड)-05
Metropolitan Magistrate (MM-05)
कुड डु. 02, डु. डु. डडड
Court No. 02, 1st Floor
कडडडडड डुडु, डलललु-ड2
Karkardema Courts, Delhi-02

FIR No.: 0227/2020
U/s: 379/337 IPC
P.S.: PIA
State Vs. Suraj Pal

01.09.2020

Fresh application for release of vehicle Motorcycle No. DL-7SBU-6856, on superdari, on behalf of applicant received by way of email.

Present: Ld. APP for the state is available for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 02.09.2020.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

आकांक्षी व्यास
AAKANKSHA VYAS
महानगर दण्डविभाग (एड) - 05
Metropolitan Magistrate (East) 05
कोर्ट नं. 05, 262 फ्लोर
Court No. 05, 262 Floor
कडकडपुला कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR No.:221/2020
U/s: 279/337 IPC
P.S.: PIA
State Vs. Rizwan

01.09.2020

Present: Ld. APP for the state is available for hearing through VC.

Ld. Counsel for applicant through V.C.

Clarifications are required from the IO. IO is directed to appear through V.C before the Court on 02.09.2020.



— Sd —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

आकंक्षा वीर
AAKANKSHA VIAS
महानगर दण्डाधिकारी (पुं०)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd Floor
Court No. 05, 2nd Floor
कडकडुमा कोर्ट, दिल्ली-110002
Karkarduma Courts, Delhi-110002

FIR No.:387/2020
U/s: 279/337 IPC
P.S.: Krishna Nagar
State Vs. Unknown

01.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of vehicle motorcycle bearing No. **DL-5S-BR-8650** on Superdari has been filed by the applicant.

Reply has been filed under the signature of SI Narenderpal Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. That the mechanical inspection of the vehicle in question has been conducted.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
6. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance.



— SJ —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

श्री अकांक्षा वी.एस.
AAKANKSHA VYAS
महानगर पुलिस अधीक्षक (MM-05)
Metropolitan Magistrate (MM-05)
एच.टी.ओ. दिल्ली
Court No. 13, East Block
कर्मचारी भवन, दिल्ली
Karkarduma Court, Delhi

FIR No.:0229/20
P.S.: PIA
U/S: 379 IPC

01.09.2020

Present: Ld. APP for the State is present through V.C.

None for applicant through V.C.

The present application for release of articles (as per fard) on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Sudhir Kumar wherein it is submitted that there is no objection for release of articles (as per fard) to the rightful owner.

Heard.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014* as follows:

1. Release of articles (as per fard) involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the articles; valuation report; and a security bond.
2. The photographs of the articles (as per fard) should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the articles should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of articles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid articles (as per fard) be released to the rightful owner subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, make and other necessary details of the articles:
2. IO shall take the colour photographs of the articles from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the articles valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond/ indemnity bond of appropriate value from the applicant, taking into consideration the valuation report.

Copy of this order be given dasti to the applicant..



- SL -
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

शाहबुद्दीन वसुंधरा
AANKANKSHA VYAS
महानगर पुलिस थाना (MM-05)
Metropolitan Police Station (MM-05)
कोर्ट ब्लॉक, कर्करजुमा
Court Block, KarkarJuma
कर्करजुमा कोर्ट, दिल्ली-32
KarkarJuma Courts, Delhi-32

FIR No.:302/2020
P.S.: Krishna Nagar
U/S: 380/411 IPC
State Vs Shahbuddin

01.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of mobile phones Nokia 7.1 and Motorola Z2 play on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ajay Babu wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner.**

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phones be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phones:
2. IO shall take the colour photographs of the mobile phones from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phones to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance.



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(Aakanksha Vyas)
MM-05 (East)/ KKD Court
Delhi/ 01.09.2020

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पुं)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 05, 2nd Floor
कलकत्ता नगर, दिल्ली-32
Karkardoma Courts, Delhi-32

FIR No.:92/2020
P.S.:Shakarpur
State Vs Aditya Shanker

01.09.2020

Present: Ld. APP for the state is present through VC.

Sh. Vikrant Malik, Ld. Counsel for the applicant is present through V.C.

Further status report received today. Status report perused. Copy of the status report be supplied to the applicant/ Ld. Counsel physically or by email. In view of the receipt of status report today, application stands disposed off.



— 52 —
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020

श्रीमती अति
AANKANKSHA VYAS
महानगर न्यायालय (MM)-05
दिल्ली न्यायालय (East)-05
श्री अति
महानगर न्यायालय
दिल्ली न्यायालय (East)-05
Kirti, Jansari, Delhi

eFIR No.: 018171/2020
P.S.: Krishna Nagar
U/S: 379/411/34 IPC
State Vs. Golu @ Rakesh

01.09.2020

Present: Ld. APP for the state is available for hearing through VC.

None has joined on behalf of accused through V.C.

Hence, re-list on 02.09.2020 for purpose fixed.



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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 01.09.2020